

(iii) a Computer Maintenance Unit to provide capability for the maintenance and servicing of computers imported from abroad and also to assist user agencies in systems engineering.

The exact location of these units will be based on techno-economic considerations which are now under examination by Government.

Expansion by philips India Ltd.

512. SHRI NIREN GHOSH: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the West Bengal Government in 1971 and 1972 complained of discriminatory attitude of the Central Government with regard to expansion of Philips Ltd., in Calcutta;

(b) if so, the details thereof; and

(c) what is Central Government's reaction thereof?

The MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c) Department of Electronics have intimated that a letter of intent was issued on 14-5-1969 to M/s. Philips India Ltd. for the expansion of the capacity for the manufacture of radio receivers in Poona (Maharashtra) from 3,30,000 to 7,00,000 per annum. This was converted into an industrial licence on 12-8-1970. An application for the expansion of capacity of the Calcutta plant of Philips India Ltd. for Radio Receivers from 60,000 to 3,00,000 was agreed to in June 1970 with an export obligation of 75%. The decision to impose such an export obligation was based on the policy announced by Government in February, 1970, which stipulated that Large Houses and Foreign Majority Companies may not be allowed to enter areas in which Small Scale Sector has a vital interest unless an export obligation of 75% was imposed in such cases. The reservation of low cost radio receivers in the small scale sector was then under consideration of the government and has since been notified for exclusive production in the small scale sector.

West Bengal Government on 13-8-1970 and M/s. Philips India Ltd. on 24-8-1970 represented against the decision of the Government to stipulate 75% export commitment. The matter was considered and M/s. Philips India Ltd. were informed reiterating the earlier decision of 75% export obligation on 4-12-1971 under intimation to West Bengal Government.

Hoarding of products by the Hindustan Lever

513. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Hindustan Levers have hoarded the goods manufactured by them in order to create scarcity in the market;

(b) whether any enquiry has been made in the matter, if so, with what results;

(c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M.B. PANAI): (a) to (c) Information is being collected and will be laid on the Table of the House.

Development of C.R.P. in States

514. SHRI SHYAMLAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state the names of States where the Central Reserve Police has been deployed during the last six months; and the reasons for the deployment?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): At the request of State Governments concerned the CRPF Units were deployed in the States of Andhra Pradesh, Assam, Bihar, Gujarat, Jammu and Kashmir, Kerala, Karnataka, Maharashtra, Madhya Pradesh, Manipur, Meghalaya, Nagaland, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal during the last six months for assisting them in the maintenance of law and order.